

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 707 of 2020**

**In**

**Company Appeal(AT)(Insolvency) No. 188 of 2020**

**IN THE MATTER OF:**

**Srinivasa Reddy Velagala**

**...Appellant**

**Vs**

**Sravanthi Infratech Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Bommineni Vivekananda and Mr. Kamesh Vedula, Advocates**

**For Respondent: Mr. Sanchit Kumar Sahijpal, Advocate**

**ORDER**

**(Through Virtual Mode)**

**13.10.2020** It is represented by Mr. Bommineni Vivekananda, Learned Counsel for the Appellant that he is appearing for the Appellant in place of earlier Learned Counsel Mr. Mullapudi Rambabu and in this regard prays some time to file change of Vakalatnama. Accordingly, he is granted permission to file change of Vakalatnama on behalf of the Appellant before the Office of the Registry on or before 03.11.2020.

In the meanwhile, Learned Counsel for the Respondent is directed to file Reply/Response Affidavit, of course, after serving an advance copy to the Learned Counsel for the Appellant three days before the next date of hearing.

The Registry is directed to List the matter on **4<sup>th</sup> November, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)